

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-154(ND)/2017**

**IN THE MATTER OF:**

Mr. Sumit Gupta

.... Applicant/petitioner

Vs.

MOD Serap Industries Pvt. Ltd.

.... Respondent

**Order under Section 271 & 272 of the Companies Act**

**Order delivered on 18.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. A.K. Kuchhal, Mr. Dheeraj Kumar (Adv.)

**ORDER**

Learned Counsel for the petitioner states that ROC has filed reply but the copy of same is not available on record nor the Company Prosecutor, Mr. Manish Raj, has a copy of that reply. Let a copy of the reply be placed on record by the Learned Company Prosecutor.

List on 25<sup>th</sup> January, 2018

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

18.12.2017  
KB